

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Service Tax Appeal No. 00391 of 2012

(Arising out of Order-in-Original No. 36,37 & 38-2012 dated 28.02.2012 passed by the Commissioner of Service Tax Chennai – 600 035.

M/s. Rayala Corporation Pvt. Limited,
No. 144/7, Old Mahabalipuram Road,
Kottivakkam,
Chennai – 600 041.

Appellant

Vs.

The Commissioner of Service Tax,
M.H.U Complex, Nandanam,
Chennai – 600 035.

Respondent

WITH

Service Tax Appeal No. 00392 of 2012

(Arising out of Order-in-Original No. 36,37 & 38-2012 dated 28.02.2012 passed by the Commissioner of Service Tax Chennai – 600 035.

M/s. Rayala Corporation Pvt. Limited,
No. 144/7, Old Mahabalipuram Road,
Kottivakkam,
Chennai – 600 041.

Appellant

Vs.

The Commissioner of Service Tax,
M.H.U Complex, Nandanam,
Chennai – 600 035.

Respondent

AND

Service Tax Appeal No. 00393 of 2012

(Arising out of Order-in-Original No. 36,37 & 38-2012 dated 28.02.2012 passed by the Commissioner of Service Tax Chennai – 600 035.

M/s. Rayala Corporation Pvt. Limited,
No. 144/7, Old Mahabalipuram Road,
Kottivakkam,
Chennai – 600 041.

Appellant

Vs.

The Commissioner of Service Tax,
M.H.U Complex, Nandanam,
Chennai – 600 035

Respondent

APPEARANCE:

Ms. Siri Chandana K., Advocate for the Appellant
Ms. Sridevi Taritla, Joint Commissioner (AR) for the Respondent

CORAM

HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI C. J. MATHEW, MEMBER (TECHNICAL)

Final Order No. 40502-40504 / 2020

Date of Hearing: 07.02.2020
Date of Decision: 07.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(C. J. MATHEW
Member (Technical)

Rkp

